

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "I-1" NEW DELHI**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

I.T.A. No.1272/DEL/2017
Assessment Year 2006-07

Giesecke & Devrient (India) Pvt. Ltd., Corporate Office – Plot No.57, Sector 44, Gurgaon.	v.	Dy. Commissioner of Income Tax, Circle-10(1), New Delhi.
TAN/PAN: AACBG4223D		
(Appellant)		(Respondent)

Appellant by:	S/Shri Harpreet S. Ajmani & Rohan khare, Adv.		
Respondent by:	Shri Surender Pal, CIT-DR		
Date of hearing:	24	05	2021
Date of pronouncement:	24	05	2021

ORDER

PER AMIT SHUKLA, J.M.:

The aforesaid appeal has been filed by the assessee against the impugned order dated 15.12.2016 passed by Commissioner of Income Tax (Appeals)-XIX, New Delhi for the Assessment Year 2006-07.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. Ld. counsel for the assessee at the outset stated that assessee has settled the matter under Vivad se Vishwas Scheme, 2020 and Form No.3 has also been issued in favour

of the assessee. He, therefore, seeks permission to withdraw the appeal.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 24th May, 2021.

Sd/-
[G.S. PANNU]
VICE PRESIDENT
DATED: 24th May, 2021
PKK:

Sd/-
[AMIT SHUKLA]
JUDICIAL MEMBER